

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 3310**

TO BE ANSWERED ON THURSDAY 31ST MARCH 2022

Legalities of Aadhaar and Voter ID linkage

3310. Shri Shaktisinh Gohil:

Shri Rajmani Patel:

Shri Syed Nasir Hussain:

Smt. Phulo Devi Netam:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether third parties and Government authorities would have access to the link between the Aadhaar and the Voter ID;
- (b) if so, the list of entities with such access;
- (c) whether there are protocols to determine the approval or rejection of access to this database;
- (d) the manner in which using Aadhaar as a legitimate means to authenticate citizenship, passes the test of proportionality in the Puttaswamy Judgement;
- (e) whether Government has formulated a protocol to authenticate citizenship using Aadhaar; and
- (f) if so, the details thereof and if not, the reasons therefor?

**ANSWER
MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

(a) to (c): No Sir, no such link will be created. Hence, question does not arise

(d) to (f): Aadhaar is not the proof of citizenship. Hence, question does not arise.
